

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**

Petition No. 145/2006

In the matter of

Ensuring secure and reliable operation of Southern Regional Grid by maintaining the grid frequency above 49.0 Hz

And in the matter of

**Southern Regional Load Despatch Centre,
29, Race Course Cross Road,
Bangalore – 560 009.**

.....Petitioner

V E R S U S

- 1. Transmission Corporation of Andhra Pradesh (APTRANSCO) Ltd,
Vidyut Soudha, Khairatabad, Hyderabad – 500 049.**
- 2. Karnataka Power Transmission Corporation Ltd, (KPTCL)
Cauvery Bhawan, Bangalore – 560 009.**
- 3. Tamil Nadu State Electricity Board (TNEB),
800, Anna Salai, Chennai – 600 002.**
- 4. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavan, Pattom, Thiruvananthapuram – 695 004.**
- 5. Electricity Department Pondicherry,
137 Netaji Subhash Chandra Bose Salai, Pondicherry – 605 001.**
- 6. Electricity Department Goa,
Vidyut Bhawan, Panaji, Goa – 403 001.**
- 7. NTPC Ltd, NTPC Bhawan, SCOPE Complex,**

Institutional Area, Lodhi Road, New Delhi – 110 003.

8. Neyveli Lignite Corporation (NLC) Ltd, Neyveli – 607 807.

**9. Nuclear Power Corporation (NPC) of India Ltd,
Urja Bhawan, Anushakti Nagar, Mumbai – 400 094.**

**10. Southern Regional Power Committee (SRPC),
29 Race Course Cross Road,
Bangalore – 560 009.**

.....Respondents

The following were present:

1. Shri V.K. Agrawal, SRLDC
2. Shri. T.N. Padmanabhan, SRPC
3. Shri. K Ramakrishnan, SRLDC
4. Shri S.K. Soonee, Powergrid
5. Shri. S.R. Narasimhan, Powergrid
6. Shri. Sunil Agrawal, Powergrid
7. Shri. A.K. Kanungo, Powergrid
8. Shri. V.V. Sharma, Powergrid
9. Shri S. Sowmyanarayanan, TNEB
10. Shri P. Sriramarao, APTRANSCO
11. Shri M.N.V. Prasada Reddy, APCPDCL
12. Shri. N.S.N. Rao, NPCIL
13. Shri S.K. Mandal, NTPC

**ORDER
(Date of Hearing: 2.2.2007)**

The petitioner has filed the present petition seeking review of UI price vector and increase in the UI ceiling rate matching with the prevailing liquid fuel prices and directions to the constituents of Southern Regional Grid i.e. respondents No.1 to 6 to carry out load management when the frequency falls below 49.5 Hz and requisite load shedding when the frequency falls below 49 Hz.

2. We have decided to segregate the issue of enhancement of UI price vector and deal with it separately in Petition No 15/2007 (suo motu). In this order

we are addressing only the issue of secure and reliable operation of Southern Regional Grid.

3. The matter was initially heard on 11.1.2007 and we, vide order dated 15.1.2007 directed as under:

8. The Commission would like to make it clear that all constituents of the Southern Region have a statutory responsibility to maintain the safety and stability of the Regional Grid in accordance with the provisions of the IEGC. Failure on the part of any of the constituents to comply with the Grid Code will attract severe penal action as provided in the Act. It is, therefore, directed that the petitioner shall watch the conduct of the constituent States of the region for the next ten days i.e. till 21.1.2007 and submit a report to the Commission by 25.1.2007 for initiating appropriate proceedings against the defaulters. We also direct ED (SO & NRLDC), POWERGRID to deliberate the issue of enhancement of the UI prices in consultation with the RLDCs and SLDCs and submit a consolidated proposal to the Commission by 25.1.2007.

4. The petitioner has vide its affidavit dated 25.1.2007 submitted the frequency profile during 1.1.2007 to 11.1.2007 and during 12.1.2007 to 21.1.2007. Shri V.K. Agrawal, representative of the petitioner also made a presentation during the hearing. During the hearing, the representative of the petitioner submitted that the period of observation coincided with the Pongal festival during which period the consumption was bound to rise. The representative of the petitioner proposed that the frequency and drwal pattern be studied further.

5. We are dismayed at the conduct of the beneficiaries during the observation period. During the period from 12.1.2007 to 21.1.2007, there have been 74 time blocks during which the frequency was below 49 Hz. It is seen that respondent No 2 had overdrawn to the tune of 1790 MWh during the period. Besides, the said respondent had overdrawn during 65 timeblocks when the frequency remained below 49Hz. It is seen that respondent No 3 is close on the heels with 920 MWh overdrawal and had overdrawn during 54 time blocks when frequency was below 49Hz.

6. The representatives of respondents No 1 and 3 who were present during the hearing submitted that there has been improvement in the load management during the observation period and promised that the situation will further improve because of expected improvement of generation. It was pointed out on behalf of the respondents that naphtha was not available during the period and therefore generation could not take place as scheduled. Accordingly it was submitted that this factor had also contributed for frequency going below 49.5 Hz. We observe that respondent No 2 the major defaulter in the region has not considered it necessary to attend the hearing even.

7. In the light of the submissions and recommendations made, we direct the petitioner to watch the conduct of the constituent States of the region for the next ten days i.e. till 12.2.2007 and submit a fresh report to the Commission by 20.2.2007.

8. We also observe that the past conduct of respondent No 2 is dismal and provides sufficient ground for initiation of penal action against it. In exercise of powers conferred under section 142 of the Electricity Act, 2003 read with Section 149 thereof, we direct the Chairman of KPTCL (Respondent No 2) to explain as to why appropriate penalty be not imposed for the indiscreet overdrawal in violation of the provisions of IEGC, endangering the security of the grid. The reply may be filed by 26.2.2007.

9. List the case on 6.3.2007

Sd/= **(Bhanu Bhushan)**
Member

Sd/= **(Ashok Basu)**
Chairperson

New Delhi dated the 13th February, 2007